

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. #613/97

Date of decision: 23rd December, 1997.

Between:

Smt. D.Appalanarasa. .. Applicant.

and

1. Admiral Superintendent, Naval Dockyard, Visakhapatnam.
2. Lieutenant Asst. Manager (SSS), Naval Dockyard, Steam Survey and SDS Department, Naval Dockyard, Visakhapatnam. Respondents.

Counsel for the applicant: Sri S.Kishore.

Counsel for the respondents: Sri V.Vinodkumar.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri B.S.Jai Parameshwar, Member (J))

Heard Sri S.Kishore, the learned counsel for the applicant and Sri V.Vinodkumar, the learned counsel for the respondents.

The applicant herein was appointed as unskilled Labourer on 4-6-1991 on compassionate grounds on the death of her husband who was working as a regular un-skilled labourer with Token No.6196 in the respondents' organisation.

JK

: 2 :

The applicant states that she has been continuing since 4-6-1991. Earlier the applicant had filed O.A.No.1308/96 for regularisation of her service in the Department. The said O.A., was decided on 13-11-1996 directing the applicant to await the decision of the respondents for a reasonable period which originally ^{was} reckoned as six months. It appears that the respondents have not taken any decision as regards the regularisation of the services of the applicant.

Hence the applicant has filed this O.A., to declare that the inaction on the part of the respondents in not regularising the services of the applicant as un-skilled labourer is arbitrary, illegal and unsustainable and consequential benefits from the date of initial appointment as on to-date in the interests of justice.

Since the respondents have not taken any decision to regularise the services of the applicant, we feel it proper to reiterate the earlier direction given in O.A.1308/96 dated 13-11-1996 and to direct the respondents to take a decision on the question of regularisation of the services of the applicant and to inform her within two months from the date of receipt of a copy of this ^{order} Judgment.

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: 3 :

With the above directions, the O.A., is disposed of
at the admission stage itself. No order as to costs.


B.S.JAI PARAMESHWAR,
MEMBER (J)
23.12.97


R.RANGARAJAN,
MEMBER (A)

Date: 23-12-1997.

Dictated in open Court.

Ans
DR

sss.

..4..

Copy to:

1. Admiral Superintendent, Naval Dockyard, Visakhapatnam.
2. Lieutenant Asst. Manager, (SSS), Naval Dock Yard, Steam Survey and SDSs Department, Naval Dock Yard, Visakhapatnam.
3. One copy to Mr. S. Kishore, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT, Hyderabad.
5. One copy to HBSJP, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 23/12/82

ORDER / JUDGMENT

MA./R.A./C.A.No.

in

D.A.NO. 1613/82

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

new job

